

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Service Tax Appeal No. 88314 of 2019

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/066/19-20
dated 22.08.2019 passed by the Commissioner (Appeals), CGST &
CX GST, Bhavan, Nagpur)

Jai Bhawani Construction

.....Appellant

Bhawani Krupa, Gandhi Chowk
Pulgaon, Tal. Deoli, Dist. Wardha

VERSUS

**Commissioner, Central GST & Central
Excise, Nagpur**

.....Respondent

PO Box 81, Telangkhedi Road,
Civil Lines, Nagpur

APPEARANCE:

None for the appellant
Shri S B P Sinha, (AR) for the respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER No: 86085/2025

DATE OF HEARING : 10-07-2025
DATE OF DECISION : 10-07-2025

Per: AJAY SHARMA

None for the appellant.

2. Learned Authorised Representative appearing on behalf of
the Revenue submits that on earlier several occasions also i.e.
on 14.11.2023, 31.01.2024, 22.07.2024 and 18.10.2024

respectively no one appeared on behalf of the appellants despite opportunities given and one last chance was given vide order dated 09.12.2024 but despite that no one appeared for the appellant. With the assistance of learned Authorised Representative, I have gone through the case records and found his submission to be correct.

3. It appears that the appellant is not interested in pursuing the appeal. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

//SR